

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.5507/Del/2018  
Assessment Year : 2013-14**

<b>Divine (India) Infrastructure P. Ltd., 323, Agarwal Plaza, Plot No. 3, DDA Community Centre, Sector 14, Rohini, New Delhi-110085 PAN-AABCD9891N</b>	<b>Vs.</b>	<b>DCIT, Circle-7(2), New Delhi</b>
--	------------	---

(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Sh. Rajesh Kumar, Sr. DR
Date of hearing	:	<b>10.03.2021</b>
Date of pronouncement	:	<b>10.03.2021</b>

**ORDER**

**PER PRASHANT MAHARISHI, AM:**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-3, Delhi, dated 06.06.2018.

2. None is present on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide its letter dated 04.03.2021, received

through email has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 10.03.2021.

**Sd/-**  
**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(PRASHANT MAHARISHI)**  
**ACCOUNTANT MEMBER**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar